

140 given in the Rajya Sabha on the 18th November, 1988 and state :

(a) what steps have so far been taken to trifurcate the Delhi Development Authority and what further steps are to be taken in the matter ;

(b) what are the details of the contemplated trifurcation .; and

(c) by when the process is likely to be completed?

THE MINISTER OF URBAN DEVELOPMENT (SHRIMATI MOHSINA KIDWAI) : (a) to (c) The Delhi Development Authority was to be relieved of the responsibility of :—

(i) maintenance Of the Jhuggi Jhompri resettlement colonies ;

(ii) Maintenance of the Inter State Bus Terminus ;

(iii) running of the Delhi Lotteries ;

(iv) maintenance of the dairy colonies:

(v) The Housing activity; and

(vi) The slum clearance and improvement activity.

The maintenance of the resettlement colonies has already been transferred to the Municipal Corporation of Delhi. Action for the transfer of other functions mentioned at S. No.s. (ii) to (iv) above, is being taken by the Lt. Governor of Delhi and action for drafting legislation for the creation of Housing Board and Slum Clearance and improvement Board has also been taken up. It is not possible to lay down any time limit because of the procedural requirement for the completion of the process of legislation. But all efforts are being made to complete it as early as possible.

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Affects on factories, due to closure of Delhi Cloth Mills at Delhi

1377. SHRI MURLIDHAR CHANDRAKANT BHANDARE :

Will the Minister of LABOUR be pleased to state :

(a) whether the recent closure of Delhi Cloth Mills in Delhi, has set or is likely to set a trend amongst industries to allow old factories go sick and make massive profits by way of commercial transfers and utilisation of land and premises thereof ; and

(b) if so, whether Government propose to modify the relevant law to prevent this anti-labour trend?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND THE DEPUTY MINISTER IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI RADHAKRISHAN MALAVIYA):

(a) No, Sir. The Supreme Court in their judgement dated 27-3-89 on the closure of DCM have observed "We would make it clear that we have declined to interfere with the judgement of the High Court in the peculiar facts of the case and this may not be taken as a precedent".

(b) The question does not arise.

Increase in rates of land meant for Cooperative Group Housing Societies and Institutional purposes

1378. SHRI MURLIDHAR CHANDRAKANT BHANDARE: SHRI MAHENDRA PRASAD : SHRI ASHWANI KUMAR :

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact; that the Delhi Development Authority had

recently raised the rates of land allotted to Cooperative Group Housing Societies and for institutional purposes in Delhi ;

(b) if so, how the enhanced rates compare with the rates of land in 1978 and 1988 land;

(c) the reasons for the increase ; and

(d) the impact, if any of this increase in rates of land on the house building activities for middle classes?

THE MINISTER OF URBAN DEVELOPMENT (SHRIMATI MOHSINA KIDWAI); (a) Rates of land, for allotment of Cooperative Group Housing Societies were last revised with effect from 1-9-87 . The rates of land allotted for institutional purposes were also revised w.e.f. 1-4-87.

(b) Rates for Coop. Group Housing Societies.

S. No.	Area	Rate in 1978	Rate per Sq.mt. in 1988
1.	South & Central Area.	Rs. 45 per sq. yd.	Rs. 450/-
2.	West & North Delhi except ROHINI .	Do.	Rs. 425/-
3.	East Delhi & ROHINI . -	Do.	Rs. 400/-

Institutional Rates *

1978	1988	Rs. lakhs per acre
Rs. 3,00,000	(i) Central Zone	Rs. 38.00
	07) South Zone ■	Rs. 28.50
	(Hi) West Zone	Rs. 23.75
	(iv) North Zone	Rs. 19.00
	(v) East Zone	Rs. 14.25
	(vi) Narela & other outlying colonies	Rs. 11.875

(c) The increase in rates is due to increased cost of acquisition of land and higher cost of development of land.

(d) Pre-determined rates fixed by DDA for allotment to Coop. Group Housing Societies are much lower than market rates and as such these rates should not have caused any adverse impact on the house building activity.

Water shortage in South Delhi

1379. SHRI MURLIDHAR
CHANDRAKANT
BHANDARE;
SHRI MAHENDRA
PRASAD i

Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) 'whether it is e fact that water supply th rough Municipal taps-system